GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:101 ANSWERED ON:01.08.2011 WELFARE OF WAR VETERANS Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has any mechanism/system to periodically look into the condition of the war veterans of 1962 and 1965 wars with China and Pakistan respectively;

(b) if so, the details thereof indicating the number of soldiers who are still alive;

(c) the details of the pension/allowances/facilities being provided to the families of the martyrs of these wars and the soldiers who are alive;

(d) whether it has been reported that some of these soldiers are still not getting pension and other allowances;

(e) if so, the details thereof and reasons therefor; and

(f) the action taken/proposed to be taken by the Government to provide maintenance/medical allowance to them in addition to the pension amount?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

(a) & (b): Department of Ex-servicemen Welfare under the Ministry of Defence is the nodal Department to look after the welfare of all categories of Ex-servicemen including war veterans. Its attached offices namely Directorate General of Resettlement (DGR), and Office of Kendriya Sainik Board (KSB) are working in this direction. The Rajya Sainik and Zila Sainik Boards at the State and District level look into the condition of families of martyrs and disabled soldiers.

Besides this, Record offices, local formations/units have system in place to periodically interact formally & informally with families of martyrs and disabled soldiers. There are approximately 21 lakh ex-servicemen in the country. Separate data on the war veterans of 1962 and 1965 wars is not maintained.

(c) Pension is provided to the families of martyrs of these wars and the soldiers who are alive as per their entitlements.Details on compensation admissible to injured soldiers and families of martyrs is attached as Annexure-I.

(d) & (e): No such case has come to the notice where these soldiers are not getting their entitled pension.

(f) The war veterans and their families, if in receipt of pension, are entitled for Ex-servicemen Contributory Health Scheme (ECHS) facility. Apart from the above a sum of Rs.3000/- pm is also being paid to the soldiers having 100% disability as Constant Attendance Allowance.